

MC(WA) No. 13 of 2014

04.07.2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R. SEN**

In view of the order of the date passed in **WA. No. 8 of
2014** this Misc. Case also stands disposed of.

JUDGE **CHIEF JUSTICE**
(Honble Mr. Justice S.R. Sen) **(Honble Mr. Justice Prafulla C. Pant)**
04.07.2014

D. Nary

CRL.A. No. 3 of 2010

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

List this appeal before another bench of which one of us
(Hon'ble Mr. Justice S.R.Sen) is not a member.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. of 2014

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

List this Misc. Case along with writ appeal in which it is
moved.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 53 of 2014

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SC Shyam, Sr. Advocate, assisted by Mr. B. Deb, Advocate, present for the appellants.

Mr. BK Deb Roy, Advocate, present for the respondent.

Heard.

By means of this application, the appellants have sought condonation of delay in filing writ appeal against judgment and order dated 27-3-2014 passed in WP(C) No. 188 of 2012.

Sixty-two days delay in filing writ appeal is sufficiently explained in the application supported by an affidavit of Col. Vijay Chahar.

Therefore, delay condonation application is allowed. Delay is condoned. Misc. Case No. 53 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

Review Pet. No. 1 of 2014

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SD Upadhaya, Advocate, present for the petitioner.

Mr. R.Gurung, Advocate, present for respondent No.1.

Ms. PS Nongbri, Advocate, present for respondent No. 2.

Mr. P. Nongbri, Advocate, present for respondent No. 3.

Adjourned at the request of learned counsel for the respondents.

List after 2(two) weeks.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 25 of 2013

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

This matter has been wrongly connected with WA No. 30 of 2013.

List this matter separately along with WA. No. 29 of 2012 on 21-7-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 29 of 2012

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

This matter has been wrongly connected with WA No. 30 of 2013. Instead this writ appeal should be listed with WA. No. 25 of 2013 separately on 21-7-2014.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 30 of 2013

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SC Shyam, Sr. Advocate, assisted by Mr. B. Deb,
Advocate, present for the appellants.

None present for the respondent.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 31 of 2013

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SC Shyam, Sr. Advocate, assisted by Mr. B. Deb,
Advocate, present for the appellants.

None present for the respondent.

List after 2(two) weeks for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 31 of 2014

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. D.Thamei, Advocate, present
for the appellants.

List on Friday (11-7-2014) for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 34 of 2013

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Mr. D.Thamei, Advocate, present
for the respondents.

List on next Friday (11-7-2014) for hearing.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 44 of 2013

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

List along with WA No. 30 of 2013.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 50 of 2014**4-7-2014****HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. AH Hazarika, Advocate, present for the appellants.

Mr. ND Chullai, Sr. GA, assisted by Mr. R. Gurung, GA, present for respondents No. 1 to 7.

Mr. HL Shangreiso, Advocate, present for the respondents No. 8 to 23.

Heard.

This writ appeal is directed against judgment and order dated 18-6-2014 passed by learned Single Judge in WP(C) No. 288 of 2013 (along with connected writ petitions) whereby said court has dismissed the writ petition of the petitioners (present appellants) and upheld the select list prepared after written examination held in East Garo Hills District, Williamnagar.

Learned counsel for the appellants argued that out of the candidates shown successful in the written test in question, more than 50% are relatives of the existing employees of the various departments in Williamnagar. It is contended that learned Single Judge has erred in law in ignoring said fact.

Admit the appeal.

List this appeal for final hearing after 4(four) weeks. Meanwhile, as an interim measure, it is directed that the operation of the impugned order dated 18-6-2014 shall remain stayed till the next date of listing only in respect of viva voce of Lower Division Assistants. It is clarified that in respect of the posts of Lady Supervisors and Sectional Assistants (with regard to which the appellants were not candidates), there will be no stay

order, and the authorities can proceed to hold viva voce in respect of said posts (Lady Supervisors and Sectional Assistants) as directed by learned Single Judge.

(Hon'ble Mr Justice S.R.Sen)
JUDGE

CHIEF JUSTICE
04-07-2014

S.Rynjah

WA. No. of 2014
In WP(C) No. 188 of 2012

4-7-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. SC Shyam, Sr. Advocate, assisted by Mr. B. Deb, Advocate, present for the appellants.

Mr. BK Deb Roy, Advocate, present for the respondent.

Heard.

This writ appeal is directed against judgment and order dated 27-3-2014 passed in WP(C) No. 188 of 2012 whereby learned Single Judge has given certain directions to the respondents in the writ petition (present appellants) regarding holding of DPC and restoring the seniority of the present respondent, Radhakrishnan Nair.

Admit the appeal.

List this writ appeal for hearing after 4(four) weeks.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah